

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 204
IB-824/ND/2020**

**IN THE MATTER OF:
M/s. Enochian Designs**

...PETITIONER

Vs.

M/s. CMS Associates Pvt. Ltd.

...RESPONDENT

**Section
Under Section 9 of IBC**

**Order delivered on 18.12.2020
(Virtual Hearing)**

**Coram:
SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Operational-creditor :Mr. Sudhir Dash, Advocate
For the Respondent/ Corporate-debtor :Mr. Sanjeev Goyal, Advocate**

ORDER

Heard the arguments advanced by the counsel for the operational creditor as well as counsel for the corporate debtor. Both the counsels are directed to file their written arguments on the points they had argued today along with supporting legal decisions/information in their pleadings within next 10 days. Written arguments should not exceed more than 3 pages. Order in this matter is reserved.

-Sd-

**(V.K. Subburaj)
Member (T)**

-Sd-

**(P.S.N. Prasad)
Member (J)**